

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA(I.B.C)/ 1473(CH) 2022, IA(I.B.C)/950 (CH) 2023
In
C.P. (IB)/20(CH)2019
(Admitted)

IN THE MATTER OF:

Bank of India ... **Petitioner/Financial Creditor**

Versus

Little Bee International pvt. Ltd. ... **Respondent-Corporate Debtor**

Under Section: 7, 66(1) of IBC, 2016
Rule: 11, NCLT 2016

Order delivered on 12.02.2024

CORAM:

SHRI. RAHUL PRASAD BHATNAGAR, SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (T) HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Mr. Pulkit Goyal, Advocate
all IAs

For the respondent in : Mr. Varun Garg, Advocate
IA No.1473/2022.

ORDER

IA(I.B.C)/ 1473(CH) 2022

The present application has been filed for rectification of the order dated 18.01.2023 passed by the bench constituting Mr. Harnam Singh Thakur, Member (Judicial) & Mr. Subrata Kumar Dash, Member (Technical). Since the matter is already heard and decided by the said Bench, therefore, it would be appropriate that this IA is put for hearing before the Special Bench.

Accordingly, a request be sent to the Hon'ble President for constitution of the Special Bench comprising Mr. Harnam Singh Thakur, Member (Judicial) &

Mr. Subrata Kumar Dash, Member (Technical) for further consideration of the matter.

IA(I.B.C)/950 (CH) 2023

A date is requested by the learned counsel for the applicant for filing the rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite.

List on 03.04.2024.

Sd/-

(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)